

Dr. Katju: I shall make enquiry in the matter.

Shri Rishang Keishing: May I know whether Government also inform the parents and relatives of these prisoners about their condition?

Dr. Katju: I am not aware of any rule by which there is any bounden duty of the Government to give such information. But if it is asked they will try to help.

Shri Jangde: How many persons were arrested in the Manipur Conspiracy case?

Dr. Katju: I am not quite certain about the details of the case. This much I know that 16 persons who were convicted were transferred from Imphal to Calcutta. But the number might have been larger. It was a case which attracted much notoriety at the time. It was a very serious matter.

EXPERT COMMITTEE ON EXCISE

*417. **Shri S. N. Das:** Will the Minister of Finance be pleased to state:

(a) whether the report of the Expert Committee on excise has been considered by Government and decision taken thereon; and

(b) which of the recommendations and suggestions made by the Committee have been accepted, rejected or given effect to?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) and (b). (1) The report of the Expert Committee (Excise) has been considered by Government, who are in general agreement with the recommendations made by the Committee. As, however, a number of recommendations of the Committee are constitutionally for the State Government to implement, the Government of India are not in a position to take a decision themselves on such recommendations. In regard to these the State Governments concerned have, therefore, been addressed. The chief recommendation in which the Central Government is directly concerned is about "Fixation of uniform rates of duty on medicinal and toilet preparations containing alcohol" regarding which the question of formulating legislation is already under Government's consideration. I might also mention that practically all the State Governments have already fixed, in pursuance of an interim recommendation of the Committee, uniform rates of duty for the "restricted" and "unrestricted" categories of medicinal and toilet preparations containing spirit, and no

changes can be made in the list of preparations falling under each of these categories without the approval of the Government of India.

OVERSEAS SCHOLARSHIPS

*418. **Shri T. S. A. Chettiar:** (a) Will the Minister of Education be pleased to state how many people were given Overseas Scholarships in the current year and for what courses?

(b) How many of the recipients of these Scholarships were Government servants and how many belonging to private institutions?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). A statement giving the information is laid on the Table of the House. [See Appendix III, annexure No. 37]

सेठ गोविन्द दास : क्या इस बात का ध्यान रखा जा रहा है कि विदेशों को केवल उन्हीं विषयों के लिये विद्यार्थी भेजे जाय कि जो विषय भारतवर्ष में नहीं पढ़ाए जा सकते ?

श्री के० डी० मालवीय : जी, हाँ ।

Shri T. S. A. Chettiar: In view of our past experience that many of the scholarships have been wasted, may I know whether these people who have been awarded scholarships been earmarked for posts so that they may be utilised when they return?

Shri K. D. Malaviya: In the new scheme, consideration has been given to this aspect also.

Shri Velayudhan: May I know whether these scholarships given by the Government will cover the total expenditure of the students there?

Shri K. D. Malaviya: No, Sir.

Shri K. Subrahmanyam: How many foreigners are given scholarships in India by the Indian Government?

Shri K. D. Malaviya: I have not got the figures.

Mr. Deputy-Speaker: This does not arise.

Shri Velayudhan: May I know, Sir, whether, when the students had some difficulty, the partial assistance scheme which was in vogue was abolished?

Shri K. D. Malaviya: According to the new schemes offering scholarships to students who are going abroad, generally 50 per cent. of the expenditure is met by the Government and 50 per cent. by the sponsors, whether individuals or associations.

Dr. Suresh Chandra: From the statement I find that one student has been sent abroad for studying Hindi. May I know whether there are no facilities for higher studies of Hindi in this country?

Shri K. D. Malaviya: Yes, Sir, it is very much possible.

WRITTEN ANSWERS TO QUESTIONS

ASSISTANCE TO NAGPUR UNIVERSITY

*416. **Shri K. G. Deshmukh:** Will the Minister of Education be pleased to state:

(a) whether the Vice-Chancellor of the Nagpur University has made a representation to the Central Government for financial assistance to the "Five Year Plan" of the said university;

(b) if so, whether the Government of India have agreed to give this assistance and if so, to what limit; and

(c) what is the nature of the "Five Year Plan" of this University?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) Yes, Sir.

(b) The matter is under consideration.

(c) The schemes can be classified in two categories—

(i) plans pertaining to scientific and technical subjects and

(ii) non-scientific and non-technical subjects. These plans are further of the nature of

(i) addition of some new departments;

(ii) expansion of some of the existing departments;

(iii) improvement of the medical facilities for the students;

(iv) replenishment of the libraries and laboratories of the University.

NATIONAL SAMPLE SURVEY

*419. **Shri Gidwani:** (a) Will the Minister of Finance be pleased to state whether the attention of Government has been drawn to the first report of

the National Sample Survey, conducted under the guidance of Prof. P. C. Mahalanobis, regarding food production in India, stating that India produces 10 per cent. of surplus food?

(b) Have Government considered that report?

(c) If so, do they agree with the conclusions of the report and if not, why not?

The Minister of Finance (Shri C. D. Deshmukh): (a) Yes, Sir.

(b) The report is still under consideration.

(c) Does not arise.

OUTSTANDING FINANCIAL ISSUES BETWEEN INDIA AND PAKISTAN

*420. **Shri L. N. Mishra:** (a) Will the Minister of Finance be pleased to state whether recently some decisions have been arrived at between the Governments of India and Pakistan on the outstanding financial issues that were under dispute?

(b) If so, what are the chief features of such decisions?

The Minister of Finance (Shri C. D. Deshmukh): (a) and (b). With your permission, Sir, I should like to make a short statement in reply to this question. The last conference between the Finance Ministers India and Pakistan was held in May 1951 and I made a statement on this conference on the floor of this House on the 30th May 1951. No overall agreement was reached at this conference and it was decided to adjourn the discussions and resume the conference at a later date. Owing to a variety of causes such as the general elections, the heavy programme of legislative work in recent months, it has not been possible to resume this conference. A number of outstanding matters was, however, informally discussed with the Pakistan Officers by two of our officers who went to Karachi last April. I hope to be in a position to resume these discussions as soon as the current Parliamentary session is over.

UNION OF EMPLOYEES OF SURVEY OF INDIA DEPARTMENT

*421. **Shri Tushar Chatterjee:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether there is any recognised union of the employees of the Department of Survey of India;